

ITEM NOS. (11 + 46)

COURT NO.1

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 48722/2025

[Arising out of impugned final judgment and order dated 13-12-2024 in DBCWP No. 17235/2024 passed by the High Court of Judicature for Rajasthan at Jaipur]

STATE OF RAJASTHAN

PETITIONER(S)

VERSUS

LAXMAN PRASAD SHARMA & ORS.

RESPONDENT(S)

(IA No. 233981/2025 - CONDONATION OF DELAY IN FILING, IA No. 233983/2025 - EXEMPTION FROM FILING O.T., IA No. 233986/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

ITEM NO. 46

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 28657/2025

(IA No. 240627/2025 - CONDONATION OF DELAY IN FILING, IA No. 240628/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 240626/2025 - EXEMPTION FROM FILING O.T.)

Date : 26-09-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice and tag with SLP(Civil) Nos. 9563/2024.
3. Dasti service, in addition, is permitted.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR